



BEFORE THE NATIONAL GREEN TRIBUNAL,

(PRINCIPAL BENCH) NEW DELHI

Original Application No. 654/2022

IN THE MATTER OF:

Priyadarshini Colony D, Residence Welfare Society

Applicants

Versus

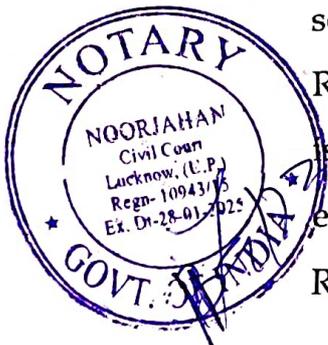
State of U.P. & Ors.

Respondents

AFFIDAVIT OF COMPLIANCE OF ORDER DATED 28.08.2023

I, Inderjit Singh, aged about 43 years, S/o Mr. Sarda Singh, Presently posted as Municipal Commissioner presently at Municipal Corporation, Lucknow do hereby solemnly affirm and state as under:

1. That the deponent is presently posted as Municipal Commissioner, presently at Municipal Corporation, Lucknow as such is competent to sign and swear in the instant affidavit.
2. That according to the Applicant in the OA, unscientific dumping of solid waste is being carried out in the Transfer Station at Main Bandha Road, Faizzullaganj, Priyadarshini Colony, Sector D, Lucknow. This is resulting in foul and obnoxious smell in violation of laid down environmental norms particularly the Solid Waste Management Rules, 2016 under the EP Act, 1986 to the detriment of environment



and of public health. This Hon'ble Tribunal has taken cognizance of the matters and has been issuing orders from time to time for the redressal thereof.

3. That the above noted O.A. was listed for hearing on 28.08.2023, wherein the Hon'ble Tribunal was pleased to pass the following order :
 1. The issue raised in this Original Application is about violation of the environmental norms in shifting the dumping zone and garbage lying on the dumping site at Bandha Road, Faizzullaganj, Priyadarshini Colony, Sector D, Lucknow. In the previous order considering the other aspects the enlarge scope of the matter has been noticed.
 2. While passing the order dated 27.07.2023, the Tribunal had given deeper consideration to the issue and taken note of the report which was placed on record and reached to the conclusion that no concrete information was furnished by the Municipal Corporation, Lucknow and also found that there was lack of sincerity and non-compliance of the orders. The Tribunal had also noted the conduct resulting in flagrant 2 violation of law and rules made by the State by the functionaries responsible for implementing the same. In this background, the Tribunal had directed the Municipal Commissioner, Municipal Corporation, Lucknow alongwith Principal Secretary, Urban Development, Govt. of Uttar Pradesh to remain present today with all records and factual reports concerning the issue noted in the order relating to planning of disposal of legacy waste and day-to-day disposal of the waste.



3. There was also a direction to file the action taken report which has been filed and perused by the Tribunal but not found to be satisfactory.
4. Mr. Indrajit Singh, Municipal Commissioner, Municipal Corporation, Lucknow has informed that after taking over the charge as Commissioner of Municipal Corporation, Lucknow, he is making all possible efforts to solve the issue of collection and disposal of the waste within the limits of Municipal Corporation. He has further submitted that the contract which was awarded to the earlier contractor i.e. M/s. Eco Green Energy Private Limited has been terminated and steps are being taken to blacklist the said contractor. He has assured the Tribunal that he will bring about visible improvement within three months.
5. In view of above submissions, we direct the Municipal Commissioner, Municipal Corporation, Lucknow to file his affidavit within two weeks indicating the steps taken so far and also his future plan of action to bring about visible results within three months. He is also directed to file the action taken report on completion of three months i.e. on or before the next date of hearing.
6. We have been informed that the Principal Secretary, Urban Development, Govt. of UP is held-up in preparation of G-20 Conference and could not appear today. In view of this, his non-appearance is 3 condoned. The Municipal Commissioner, Municipal Corporation, Lucknow is directed to remain present in person before the Tribunal on the next date also with the relevant record to appraise the Tribunal about the steps taken by him.



7. List on 04.12.2023.

4. That compliance of the MSW Rules, 2016, the Environment Protection Act, 1986 orders passed by the Hon'ble NGT and relevant/ concerned laws, by-laws and rules framed by the state functionaries.
5. That in compliance of the aforesaid directions passed by the Hon'ble National Green Tribunal the LMC would like to bring forth the steps taken so far by the LMC with respect to the action plan in compliance with Solid Waste Management Rules, 2016, Plastic Waste Management Rule 2016, C&D waste Management Rule 2016 and E-Waste Management rule 2016 along with Key Performance Indicators as recommended in OA 606 /2018 by Hon'ble NGT are being presented below in subsequent Para as a part of implementation of Action Plan in next three months, the same are as follows;

A. COMPLIANCE TO SOLID WASTE MANAGEMENT RULE 2016

1.1 In light of **Rule 15 (a) of SWM Rule 2016** wherein Solid Waste Management (SWM) Action Plans prepared by LMC has been approved by the State Government.

1.2 Further as per **Rule 22, Sr. no. 1-3 of SWM Rule 2016**, identification and Procurement of sites for setting up solid waste processing and Sanitary Landfill facilities are as follows:

(i) That as on 01.09.2023, 01 site admeasuring 10 acres has been identified at Nadarganj, Amausi for setting up a Bio-CNG plant for processing of segregated wet waste wherein the target is to be achieved by 30.11.2023.

(ii) The current status on 01.09.2023 for Identification and Procurement of 2 sites for setting up processing and Sanitary Landfill facilities, the target has been achieved. Lucknow Municipal Corporation have one operational site of area 39.5 Acres at Village-Shivri and have identified and procured another patch of land of area 55 Acre in Shivari just 500 m away from operational site. Both lands can accommodate a processing plant of 2000 MT/day capacity and Sanitary Landfill sufficient for disposal of Post Processing Residual inert material for next 15 years.

The target for setting up 25 Land for Material Recovery Facility (MRF) Cum Portable Compactor transfer station as on 01.09.2023 in 1st phase has been achieved (i.e. 40%) with respect to 10 MRF Cum Portable Compactor transfer



station whereas in subsequent phases the rest i.e. 15 MRF Cum Portable Compactor transfer station (i.e. left 60%) is to be achieved by 30.06.2024.

- (iv) In furtherance to the aforesaid the target for setting up 02 Land for MRF Cum Transfer Station to 100% capacity is to be achieved by 30.06.2024, wherein 01 Land for MRF Cum Transfer Station (i.e. 50%) is to be achieved by 30.11.2023.
- (v) Further the target for setting up 04 Land for Material Recovery Facilities Cum Portable Compactor Transfer Station (PCTS) to 100% capacity is to be achieved by 30.06.2024, wherein Land for Material Recovery Facilities Cum PCTS (i.e. 25%) is to be achieved by 30.11.2023.

1.3 Further as per Rule 22, Sr. No. 4 of SWM Rule 2016, Enforcing waste generators to practice segregation of waste at source are as follows:

- (i) The target for setting up 762604 Household (HH) (i.e. 100% coverage) is to be achieved by 30.09.2024 whereas 381000 HH (i.e. 50% coverage) has been achieved as on 01.09.2023 (i.e. 15% coverage).

1.4 That as per Rule 4 (6) of SWM Rule 2016 for enforcing street vendor to keep suitable containers for storage of waste generated during the course of an individual's activity, and shall deposit such waste at waste storage depot or container or vehicle as notified by the local body, the target for enforcing the aforesaid target of 21,000 containers for storage of waste generated during the course of an individual's activity is to be achieved by 30.12.2024 whereas 3,500 containers for storage of waste generated during the course of an individual's activity (i.e. 17%) has been achieved as on 01.09.2023 whereas 5250 containers for storage of waste generated during the course of an individual's activity is to be achieved by 30.11.2023(i.e. 25%).

1.5 Rule 4 (6) of SWM Rule 2016-Enforcing resident welfare and market associations, in partnership with the local body to ensure segregation of waste at source by the generators, facilitate collection of segregated waste, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed-off within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

The aforesaid target of 350 resident welfare association which are getting their garbage segregated with the help of LMC is to be achieved by 30.12.2024 whereas target of 11(i.e. 3%) is to be achieved by 01.09.2023 and target of 20 (i.e. 6%) is to be achieved by 30.11.2023.

1.6 Rule 15 (I) of SWM Rule 2016-Establish waste deposition centres for domestic hazardous waste. (One centre is set up for the area of twenty square kilometres)

The target of 30 numbers of waste deposition centres for domestic hazardous waste is to be achieved by 30.06.2024(i.e.100%) wherein 08 waste deposition centres for domestic hazardous waste (i.e. 27%) is to be achieved by 23.11.2023.

1.7 Ensure door to door collection of segregated waste (Rule 22, Sr. No 5 of SWM Rule 2016)



- (a) The aforesaid target of 762604 HH is to be achieved by LMC by 30.09.2024 whereas 381000 HH (i.e. 50%) has been achieved on 01.09.2023 by LMC and further 460000 HH (i.e. plus 10%, in total 60%) is to be achieved by 30.11.2023
- (b) The aforesaid target of segregated collection of wet waste from vegetable, fruit, flower, meat, poultry and fish market and setting up Eight (8) *decentralised compost plant* is to be achieved by 30.09.2024 by LMC and by 30.11.2023 LMC will start operation of One (1) such *decentralised composting Centre*.
- (c) The aforesaid target of enforcing 100% residents to pay user charge is to be achieved by 30.09.2024 by LMC. So far LMC have achieved target of user charge collection of 24% of demand and have aimed to increase it up to 35 % of demand by 30.11.2023.

LMC is also taking suitable steps for Integration of Rag Pickers/Waste collectors/ Kabadis / Volunteers/ CBOs/NGOs in waste management. The detail of current status and Targets to ensure door-to-door collection of segregated waste under **Rule 15 and 22 of SWM Rule 2016** are summarised below in Table-1

Table-1: Ensure door to door collection of segregated waste

Activity	Current Status as on 01.09.2023	Target	Cumulative Progress as on 01.09.2023	Time line to achieve 100 % Target	Target to be achieved by 30.11.2023
Door-to-Door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc. (Rule 15 (b) of SWM Rule 2016)	381000 HH	762604 HH	50%	30.09.2024	460000 HH (60%)
Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day-to-day basis and promote setting up of <i>decentralised compost plant</i> or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions; (Rule 15 (m) of SWM Rule 2016)	Nil	8	0%	30.09.2024	1 (12.5%)



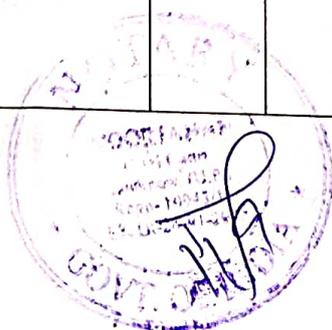
All waste generators shall pay user fee for solid waste management. (Rule 4 (3) & 15 (f) of SWM Rule 2016)	180000 units (Rs 1.10 Crore)	762604 units (Rs 4.60 Crore)	24%	30.09.2024	267000 units (35%)
Integration of Rag Pickers/Waste collectors/Kabadis / Volunteers/CBOs/NGOs (Rule 15(c) of SWM Rule 2016)	1050 no.	10463 no.	10%	31.12.2024	20% (2100 no.)
Facilitate formation of Self-Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste; (Rule 15 (d) of SWM Rule 2016)	110 Nos	220 Nos	50%	31.12.2024	132 Nos (60%)

- 1.8** Setting up of Material Recovery Facilities or secondary storage facilities and transfer facility with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste **(Rule 15 (h) and Rule 22 at Sr.no. 7-8 of SWM Rule 2016)**

The detail of current status and Targets with respect to Setting up of Material Recovery Facilities or secondary storage facilities and transfer facility are summarised below in Table-2.

Table-2: Setting up of Material Recovery Facilities or secondary storage facilities and transfer facility

Activity	Current Status as on 01.09.2023	Target	Cumulative Progress as on 01.09.2023	Time line to achieve 100 % Target	Target to be achieved by 30.11.2023
Setting up of Material Recovery Facilities Cum PCTS (Rule 15 (h) and Rule 22 at Sr.no.7-8 of SWM Rule 2016)	8 Nos	25 Nos	32 %	30.09.2024	10 (40 %)
Setting up of Material Recovery Facilities Cum TS (Rule 22 at Sr.no.7-8 of SWM Rule 2016)	0 Nos	2 Nos	0 %	30.09.2024	1 (50 %)



Setting up of Material Recovery Facilities Cum FCTS (Rule 22 at Sr.no. 7-8 of SWM Rule 2016)	0 Nos	4 Nos	0 %	30.09.2024	1 (25 %)
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1.9 Setting up Solid Waste Processing Facilities (Rule 22 at Sr.no.7-8 of SWM Rule 2016)

The detail of current status and Targets of Setting up Solid Waste Processing Facilities are summarised below in Table-3.

Table-3: Setting up Solid Waste Processing Facilities

Activity	Current Status as on 01.09.2023	Target	Cumulative Progress as on 01.09.2023	Time line to achieve 100 % Target	Target to be achieved by 30.11.2023
Setting up 2000 TPD Processing Plant (1000 TPD for Wet waste and 1000 TPD for dry waste)	664 MT/Day (600 MT at Shivari+64 MT Decentralise)	2000 MT/Day	33%	31.06.2024	1250 MT/Day (63%)
Setting up of Aerobic Composting pits in parks (Rule 22 at Sr.no. 7-8)	640 (Pits) / 64 MT/day	1500 (Pits) / 150 MT/day	(42.5%)	31.06.2024	1050 (Pits) (70%)
Setting up 300 TPD Bio-CNG Plant	0	1	0%	31.12.2024	0%
Setting up of Waste to Energy Facilities (Rule 22 at Sr.no.7-8)	0	1	(0%)	30.06.2025	(0 %)
promotion of co-marketing of compost with chemical fertilisers (Rule 7 of SWM Rule 2016)	LMC will ensure to apply and get approval for sale of city compost				
phase out the use of chemical fertilizer and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. (Rule 15 (u) of SWM Rule 2016)	LMC will ensure to use the compost generated from pit composting (Decentralised Compost units)				



Integration and Incentives to informal waste recycling sector for recycling initiatives. (Rule 15 (u) of SWM Rule 2016)	Approximate 50 informal waste recycling centre (Kabariwala) has been identified and LMC will provide training and integrate 20 such recycling centre in next 3 months and balance will be integrated in next 6 months.
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1.10 Setting up sanitary landfill facilities (SLFs) (Rule22 at Sr.no.9-10)

The detail of current status and Targets of Setting up sanitary landfill facilities are summarised below in Table-4.

Table-4: Setting up sanitary landfill facilities (SLFs)

Activity	Current Status as on 01.09.2023	Target	Cumulative Progress as on 01.09.2023	Time line to achieve 100 % Target	Target to be achieved by 30.11.2023
Setting up sanitary landfill facilities (SLFs) (Rule22 at Sr.no.9-10)	1	2	50%	31.08.2024	50%

1.11 Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)

The detail of current status and Targets of Bio-remediation of old and abandoned dump sites are summarised below in Table-5.

Table: 5: Bio-remediation of old and abandoned dump sites

Activity	Current Status as on 01.09.2023	Target	Cumulative Progress as on 01.09.2023	Time line to achieve 100 % Target	Target to be achieved by 30.11.2023
Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)	47,959 MT	18.5 Lac MT	2.6%	31.12.2024	150000 (8)%

1.12 prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer; (Rule 15 (za) of SWM Rule 2016) –

LMC have prepared and submitted annual report for year 2023.



1.13 IEC & Citizen grievance redressal; (Rule 15 (zc) of SWM Rule 2016)

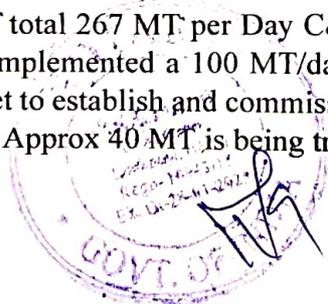
The detail of current status and Targets of IEC & Citizen grievance redressal are summarised below in Table-6.

Table-6: IEC & Citizen grievance redressal

Activity	Current Status as on 01.09.2023	Target	Cumulative Progress as on 01.09.2023	Time line to achieve 100 % Target	Target to be achieved by 30.11.2023
Educate workers including contract workers and supervisors for door-to-door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility; (Rule 15 (zc) of SWM Rule 2016)	More than 2000 workers trained so far	8000 workers	25%	31.03.2023	3200 workers (40%)
Create public awareness through information, education and communication campaign and educate the waste generators to practice home composting, vermi-composting, bio-gas generation or community level composting; (Rule 15 (zg(v)) of SWM Rule 2016)	More than 200000 HH by engaging professional agency	762604 HH (For 100% coverage)	15%	30.09.2024	280000 HH (36% coverage)
Citizen Grievance Redressal through Swachh App (Key Indicator by NGT in OA 606/2018)	91 %	100%	91%	30.11.2023	99%

B. COMPLIANCE OF CONSTRUCTION & DEMOLITION WASTE MANAGEMENT (C&D WM) RULES, 2016

Out of total 267 MT per Day C&D waste generation, Lucknow Municipal corporation have implemented a 100 MT/day capacity C&D waste processing facility. The target date set to establish and commission an additional 200 MT capacity plant is 31.08.2024. So far Approx 40 MT is being transported separately to processing site and the timeline



set to achieve 100% collection, transportation and processing of C&D waste is 31.10.2024.

LMC have identified Eight (8) sites so far for setting up C&D waste collection centres and fixed a target to increase the quantity of such collection centres to 16 by 31.10.2024. By 30.11.2023, LMC will identify 2 more such sites.

The detail of current status and Targets of compliance to C&D waste Management Rule 2016 are summarised below in Table-7.

Table-7: compliance to C&D waste Management

Activity	Current Status as on 01.09.2023	Target	Cumulative Progress as on 01.09.2023	Time line to achieve 100 % Target	Target to be achieved by 30.11.2023
Commissioning and implementation of Processing / Recycling facility. (C&D WM) Rules 13 Schedule-III (3), 2016)	100 TPD	300 TPD	33.33%	31.08.2024	33.33%
Notification of sites for collection and processing facility. (C&D Waste Rule 6(4 & 5),9(2) and 13-C&D WM Rules,2016)	8 Collection centres	16 CC	50%	31.10.2024	10 Collection centres (62.5%)
Get the collected waste transported to appropriate sites for processing and disposal either through own resources or by appointing private operators; (Rule 6 (5)-C&D WM Rules, 2016)	Approx 40 MT is being transported separately to processing site	267 MT	15%	31.10.2024	50 MT/day (20%)

C. COMPLIANCE OF PLASTIC WASTE MANAGEMENT (PWM) RULES, 2016

The detail of current status and Targets of compliance to Plastic waste Management Rules 2016 are summarised below in Table-8.

Table-8: current status and Targets of compliance to Plastic waste Management Rules 2016

Activity	Current status and Targets to be achieved by 30.11.2023

Local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. Plastic waste management rule 2016 5(b)	Lucknow Municipal corporation within 3 months will ensure to use about 5% of generated non-recyclable plastic waste (2 to 3% part replacement with bitumen) in road construction.
The local body for setting up of system for plastic waste management shall seek assistance of producers. Plastic waste management rule 2016 6(3)	Lucknow Municipal corporation within 3 months will ensure its registration as recycler and will ensure assistance of producers under EPR framework. In this regard two meetings are already held with Brand owner and Co-processors.
Every retailer or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies. Plastic waste management rule 2016 14(2)	Lucknow Municipal corporation is putting a cumulative average monthly fine of Rs. 55650.00 per month and have targeted to increase the fine upto Rs. 100000.00 Lacs Per Month in next 3 months.

D. COMPLIANCE OF BIO-MEDICAL WASTE MANAGEMENT (BWM) RULES, 2016

The detail of current status and Targets of compliance to Bio-Medical waste Management Rules 2016 are summarised below in Table-9.

Table-9: current status and Targets of compliance to Bio-medical waste Management Rules 2016

Activity	Current status and Targets to be achieved by 30.11.2023
Provide or allocate suitable land for development of common bio-medical waste treatment facilities (<i>Para 7 of Schedule 3 of BWM Rule 2016</i>)	Lucknow Municipal corporation have provided the land admeasuring 1.25 Acres for establishing the Bio-medical waste processing plant at Village-Bindova, Mohanlal Ganj. Plant is operational and receiving waste from 1030 HCF (9751 beds) and treating 3600 Kg/day (100% of collected waste). LMC collect all Municipal Solid waste from all HCFs in segregated form and dispose off accordingly.



Facilitating construction, operation & maintenance of Carcass disposal facility.	Lucknow Municipal corporation is operating Carcass plant in 4 Acres of land at Shivari in scientific way and also going to install within 6 months a new incineration plant for incineration of dead stray animals in scientific way.
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E. COMPLIANCE OF E-WASTE MANAGEMENT E-WASTE RULES, 2016

The detail of current status and Targets of compliance to E-Waste Management Rules 2016 are summarised below in Table-10.

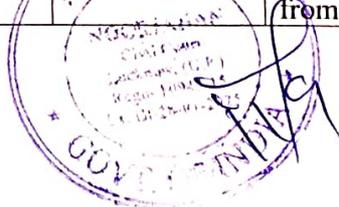
Table-10: current status and Targets of compliance to E-Waste Management Rules 2016

Activity	Current Status and Target to be achieved by 30.11.2023
Urban Local Bodies shall ensure that e-waste pertaining to orphan products is collected and channelised to authorised dismantler or recycler (<i>Rule 24 E-Waste Management Rule 2016</i>)	Lucknow Municipal Corporation have engaged a private partner for collection, transportation and processing of E-waste.
Responsibilities of the producer for implementing the Extended Producers Responsibility (<i>Rule 5 of E-Waste Management Rule 2016</i>)	Lucknow Municipal corporation will ensure its registration will seek assistance of producers under EPR framework.

F. OTHER INITIATIVES

LMC taken few more steps for improvement of habitat & environment and workers safety as summarised below in Table 11.

Sr. No	Points	Description
1	Efficient Waste Management	LNN took swift action to terminate the services of M/s Ecogreen, the company responsible for waste collection, due to their failure to fulfill their obligations. Subsequently, over 50% of malfunctioning primary and secondary waste collection vehicles were repaired to ensure prompt waste removal, benefiting the citizens of Lucknow.
2	Solid Waste to Wealth	LNN adopted a "Waste to Wealth" strategy within its waste policy by implementing plans to recycle waste for biogas and electricity production. Additionally, the daily wages of approximately 8,500 sanitation workers were increased from ₹308 to ₹388, starting from September.



Sr. No	Points	Description
3	Eco-Friendly Initiatives:	In line with environmental protection efforts, 90 new CNG vehicles were deployed for primary waste collection.
4	Waste Collection Expansion:	LNN provided 1,215 new rickshaw trailers, 300 garbage trot cycles, 2,605 speed (sweeper) cycles, and 1,000 Hand Cart to facilitate primary waste collection.
5	Employee Safety:	In the interest of employee safety, 4,132 safety helmets, 4,132 safety goggles, and 4,132 rubber gloves were distributed.
6	Secondary Waste Collection:	600 different capacity dustbins were procured to facilitate secondary waste collection.
7	Greenery Enhancement	The green cover of Lucknow was expanded through tree planting and the development of various parks, including Amousi, Gram Saintha, Gram Rasulpur Kayasth, and green belts along various roads.
8	Drain Cleaning	A total of 414 drains were cleaned to address waterlogging issues during the monsoon.
9	Tree Pruning:	High trees that posed a risk were pruned using tree pruners and threader and chipper machines.
10	Sustainability and clean energy	LNN is transitioning its waste collection fleet to CNG vehicles and installing CNG pumps to reduce dependence on fossil fuels.
11	Central Workshop Upgrade	The central workshop of LNN is being renovated and is expected to operate with modern facilities in the near future.
12	Anti-Encroachment Efforts	LNN successfully reclaimed municipal land worth ₹1,60,36,62,000 from unauthorized occupants at six different locations in the past three months.

6. That the deponent is a responsible Government servant having the highest regards of the Hon'ble Tribunal and orders passed by it. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and sprit and shall continue to do so in the future.



7. That the facts stated in the above affidavit are true and correct as per my personal knowledge and belief. No part of affidavit is false and nothing material has been concealed therefrom.

[Signature]
Deponent

VERIFICATION:-

Verified at Lucknow this the 11 day of September, 2023 that the contents of above affidavit are based on the information derived from the official record and as such true and correct as per my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

[Signature]
Deponent

Filed by:

(MUKESH VERMA)
Advocate for respondent
Ch. No.50, Old Block
Supreme Court of India
New Delhi-110001
(M) 9810108098

E-mail: mvermadv@gmail.com

Sworn and Verified
before me
[Signature]
NOOR JAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10023148



I know & identify the deponent/Execution
who has signed/put his T.L. before me
[Signature]
11/09/2023
Reg. UP 18297/1999